- (b) how far these have been successful in reducing tax evasions; and
- (c) magnitude of tax evasion during 1985-90 and 1991—95?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Tax reforms is an on going process. A number of legislative measures have been taken in this regard during the ast five years. These include, in respect of Customs duty, reduction in the peak rate of Customs duty, reduction in the number of duty rates and elimination of large number of end use based exemptions; and, in respect of Income Tax, streamlining of deductions under the direct tax laws, introduction of simplified single-sheet return for non-business tax-payers having income upto Rs. 1,20,000/- and simplification of rules and procedures relating to tax deduction at source.

- (b) Revenue receipts both under direct and indirect taxes have increased as a result of the tax reforms.
- (c) No dependable study on the subject has been made in the recent years and it is not possible to indicate the magnitude of tax evasion.

Customs Revenue

2938. SHRI THENNALA BALA-KRISHNA PILLAI: Will the Minister of FINANCE be pleased to state the total customs revenue, airport wise from various airports in the country during the last financial year?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): The Customs revenue collected from various airports during_1995-96, is as follows:

s. No	o. Airport Revenu	e (Rs. Crore)
1.	Sahar airport, Mumbai	2469.42
2.	I.G.I. airport, New Delhi	1966.08
3.	Thiru vananthapuram	55.83
4.	Karipur (Kozhikode)	150.47
5.	Bangalore	677.18
6.	Calcutta	360.42
7.	Goa (Dabolim)	0.05
8.	Hyderabad	93.42

S. No. Airport		Revenue (Rs. Crore)	
9.	Madras	945.34	
10. Ahmedabad		143.67	
11. Visakhapatnam		5.22	
12.	Amritsar	1.21	
13.	Coimbatore	0.005	
14.	Jaipur	0.76	
15. Trichirapalli		0.06	
16.	Bhubaneshwar	0.18	
	TOTAL	6869.315	

Loans Disbursed by IDBI for Projects in Bihar

2939. SHRI GAYAN RANJAN: Will the Minister of FINANCE be pleased to state:

- (a) the total amount of loan sanctioned and disbursed by the IDBI for industrial projects in Bihar during the period 1991—95;
- (b) whether it is a fact that the share of loan disbursed during the aforesaid period is lower than the States of Andhra Pradesh, Tamil Nadu, Karnataka and Kerala; and
- (c) if so, what remedial steps are being contemplated by the IDBI to clear pending loan proposals for industrialisation of Bihar?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Details of assistance sanctioned and disbursed under all schemes by the Industrial Development Bank of India (IDBI) to projects in Bihar during the period 1991-1996 (year-wise) are as under:

(Rs. crores)

Year	'Amount Sanctioned	Amount Disbursed
1991-92	304.1	123.3
1992-93	136.7	225.1
1993-94	82.7	62.8
1994-95	58.6	76.2
1995-96	261.4	79.5

(b) Yes, Sir. IDBI has reported that the disbursements during the aforesaid period were lower in Bihar due to the fact that the flow of applications was far below in respect of Bihar compared to that in respect of